COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS 1955

THIRTY-SECOND REPORT



LOK SABHA SECRETARIAT NEW DELHI August, 1955

0.22

MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

- 1. Shri M. Ananthasayanam Ayyangar—Chairman.
- 2. Shri P. Natesan
- 3. Shri Raghunath Singh
- 4. Shri Nageshwar Prasad Sinha
- 5. Shri Ganesh Sadashiv Altekar
- 6. Shri Goswamiraja Sahdeo Bharati
- 7. Shri Narendra P Nathwani
- 8. Shrimati Ila Palchoudhuri
- 9. Shri N. Rachiah
- 10. Dr. Natabar Pandey
- 11. Shri Bhawani Singh
- 12. Shri T. B. Vittal Rao
- 13. Shri C. Madhao Reddi
- 14. Shri N. Sreekantan Nair.

SECRETARIAT

Shri N. C. Nandi-Deputy Secretary.

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On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee, present this, their Thirty-second Report.

2. The Committee met on the 1st August, 1955 for categorisation of one Bill (vide Appendix I) under Rule 44(1) (b) and for allocation of time for discussion of three Bills (vide Appendix II) under Rule 44(1) (c) of the Rules of Procedure.

II. Classification of Bills

- 3. The Member-in-charge of the Bill due for classification and the representative of the Ministry concerned had been invited to present their views on this Bill before the Committee. The representative of the Ministry of Law attended the meeting.
- 4. After hearing the views of the representative of the Ministry and considering all aspects in regard to the Bill, the Committee placed the Bill under Category B (vide Appendix I), in accordance with the principles for categorisation as laid down in their Eighth Report.

III. Allotment of time to Bills

- 5. The Members-in-charge of the three Bills for which allocation of time was to be made had been invited to be present at the meeting but none of them was able to attend the meeting.
- 6. The Committee having considered all aspects, allotted time for each Bill as shown in Appendix II.

IV. Recommendations

- 7. The Committee recommend:-
 - (i) that the classification by the Committee of the Bill as shown in Appendix I be agreed to by the House;
 - (ii) that the time allotted by the Committee for the discussion of each of the three Bills included in Appendix II be agreed to by the House.

NEW DELHI;

The 2nd August, 1955.

GANESH SADASHIV ALTEKAR.

APPENDIX I

Bill Assigned Category B

Si. No.	Name of the	Bill	Bill No.	Remarks
Ţ	Adoption of Shrimati		15 of 195	:5.

APPENDIX II Allocation of time for discussion of Bills

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Sl. No.	The name of the Bill and the Member-in- charge	Time allotted by the Committee
I	Child Marriage Restraint (Amendment) Bill (Amendment of sections 2 and 4) by Pandit Thakur Das Bhargava. (Bill No. 48 of 1952)	2 hours.
2	Indian Majority (Amendment) Bill (Amendment of section 3) by Shri Jhulan Sinha. (Bill No. 61 of 1953)	2 hours.
3	Indian Penal Code (Amendment) Bill (Amendment of section 497) by Shri Fulsinhji B. Dabhi. (Bill No. 56 of 1954)	2 hours.

APPENDIX III

Motion re: Adoption of the Thirty-second Report of the Committee on Private Members' Bills and Resolutions.

The following motion was moved by Shri Ganesh Sadashiv Altekar and was adopted by the House on the 5th August, 1955:—

"That this House agrees with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1955."

[L. S. Deb., dated 5th August, 1955.]